

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 260/2022

Date: 3.8.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block various assets covered under "Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B" in WR & NR.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022 :

- a. Form 5, Form 12 A and Form 13 in all the assets.
- b. Excel Format of all the forms in Asset –B1 and Asset-B2.
- c. With regard to additional capitalization in 2014-19 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

III. Justifications for Additional Capitalization claimed in 2019-24 period.

^Works deferred for execution, contract amendment - please specify

- d. Clarify whether the entire scope is completed and covered in the instant Petition.
- e. Confirm whether there is no further additional information required to be submitted by the petitioner.

2. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 260/2022:

i) Publication Proof has not been filed by the Petitioner and the same has to be cured before the petition get registered.

ii) Respondent No. 18 (Haryana Power Purchase Centre) has not been mapped on the e-portal.

3. The petition will be registered only after receipt of the above information and removal of defects mentioned above.
4. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/
(Kamal Kishor)
Asstt. Chief (Legal)